

ITEM NO.2 Court 6 (Video Conferencing) SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).4634/2014

(Arising out of impugned final judgment and order dated 30-04-2014 in CRLA No.1132/2012 passed by the High Court Of Judicature At Bombay)

VIJAY MADANLAL CHOUDHARY & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

[ONLY I.A. NO. 88633/2020 IN SLP(CRL)NO. 618/2020 TO BE LISTED AGAINST THIS MATTER]

WITH

SLP(CrI) No. 618/2020 (II-B)
(For appropriate orders)

Date : 15-09-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. K.V. Viswanathan, Sr. Adv.
Mr. Tarun Dua Advocate(AOR)
Mr. Anant Garg Adv
M/S.Fox Mandal & Co., AOR
Mr. Nikhil Jain, AOR

For Respondent(s) Mr. Tushar Mehta, Ld.SG
Mr. S.V.Raju, ASG
Mr. Aman Lekhi, ASG
Mr. Zoheb Hossain, Adv.
Ms. Nisha Bagchi, Adv.
Ms. Binu Tamta, Adv.
Mr. Rajat Nair, Adv.
Mr. Kanu Agarwal
Ms. Shradha Deshmukh, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Mukesh Kumar Maroria, AOR

Ms. Akanksha Das, Adv
Ms. Neetika Sharma, Adv.
M/s.M.V. Kini & Associates, AOR

Mr. Sachin Patil Adv.
Mr. Rahul Chitnis Adv.

Mr. Geo Joseph Adv.

Mr. M. Gireesh Kumar, Adv
Mr. Ankur S. Kulkarni, Adv

Mr. Amit Kumar Singh, Adv
Mrs. K. Enatoli Sema, Adv

Mr. Balaji Srinivasan, AOR
Mr. O. P. Gaggar, AOR
Mr. M. T. George, AOR
Mr. Nishant Ramakantrao Katneshwarkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO. 88633/2020 IN SLP(CRL)NO. 618/2020

The petitioner has been granted bail for a period of two months on 15.06.2020 on the ground that his mother was seriously ill. Later, he filed an application for extension of interim bail for a further period of six months on the ground that his mother passed away and he had to perform certain rituals. It was also brought to the notice of this Court that his wife was suffering from serious ailments.

On 10.08.2020, this Court extended the interim bail granted on 15.06.2020 for a further period of one month and directed the petitioner to surrender on or before 15.09.2020. It was made clear that no application for extension of interim bail shall be entertained. We gave liberty to the petitioner to file an application for bail if the Special Leave Petitions are not finally heard, within a period of six months.

This application is filed for extension of bail

on the ground that the petitioner is suffering from epididymitis which is an inflammation of the tube at the back of the testicle. Mr. K.V.Viswanathan, learned senior counsel for the petitioner submitted that unless properly treated, epididymitis can lead to complications. He also submitted that the number of Covid-19 patients in jail is increasing.

Repetitive filing of applications amounts to abuse of process of law. This application is filed in spite of the order passed by this Court categorically stating that no further application for extension of interim bail shall be entertained. It is no more *res integra* that petitions/applications filed repeatedly are liable to be dismissed with exemplary costs. Therefore, we dismiss this application with costs of Rs.25,000/-.

Needless to mention that appropriate medical care will be provided to the Petitioner.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master